NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 64/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2016

NAME OF THE PARTIES: M/s. Styrax Commodities Limited V/s.
M/s. Vadraj Cement Limited & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act, 2013.

S. No	. NAME	DESIGNA	TION	SIGNATURE
1.	SANTANU GHO LEGASIS PART for Def No. 1-6, 8	TNERS	CATE	School
	MR. MUSTAFAS MR. ANIRUDH for Respondent	MARIANI A	HOVOCATE S	Arindh Hanin
2.	mr. Hikwi Rai		V. Deslipande	Hayam'
3.	Mr. Gamar Jos Mr. Dharam Ju Ms. Chandrisma Ms. Manasi U	mani Mitra	Advocales for fetitioner	M.

Order CP No.64/241, 242, 244/ NCLT/MB//MAH/2016

When the Petitioner has mentioned this Company Petition pressing two interim reliefs (1) for direction to the Company in response to the letter dated 6.9.2016 issued by the Petitioner to provide inspection and all the information and copies of the documents required by the Petitioner, (2) for direction against R1 to maintain status quo in respect to its capital structure; the Respondent Counsel has conceded for granting these two reliefs subject to permitting the company to provide inspection of the documents which are available in respect to the impugned allotment of shares to R10 & R12.

On seeing the concession given by the Respondent Counsel, this Bench hereby directs R1 Company to provide documents whichever come into existence the Petitioner has asked on 6.9.2016 with a covering letter giving justification for the non-availability of the documents if any mentioned in the letter dated 6.9.2016 and the company should maintain status quo with regard to the capital structure of R1 until further orders giving liberty to the respondents to transfer shares inter se the respondents, if any required.

The Respondent is hereby directed to file reply within three weeks hereof and rejoinder if any two weeks thereof.

List this matter for main hearing on 12.1.2017.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)